

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4520
TO BE ANSWERED ON 12TH AUGUST, 2016**

UNIFORM RATES FOR MEDICAL TREATMENT

**4520. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:
SHRI RAMDAS C. TADAS:
SHRI SUNIL KUMAR MONDAL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received complaints against private hospitals for charging arbitrary fees for consultation/treatment/operation from patients for various diseases including heart, kidney, liver, etc.;
- (b) if so, the details thereof;
- (c) whether the Government proposes to fix uniform rates for consultation/ treatment/operation in private hospitals;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the corrective measures taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Health is a State subject. Such complaints, as and when these are received, are forwarded to the concerned States. Details of such complaints are, however, not maintained centrally.

(c) to (e): The Government of India has notified Clinical Establishments Rules, 2012 under the Clinical Establishments (Registration and Regulation) Act, 2010. In accordance with the said rules, one of the conditions for registration and continuation of clinical establishments is that the clinical establishments (in the States / Union Territories where the said Act is applicable) can charge the rates for each type of procedure and service within the range of rates determined by the Central Government from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing medical procedures and shared the same with the States and Union Territories. However, as Health is a State subject, implementation of the Act is within the purview of the State/UT Governments.